

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
MADHAV GINNING AND PRESSING PRIVATE LIMITED OPERATING IN TEXTILE
SECTOR AT JASDAN, RAJKOT

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	MADHAV GINNING AND PRESSING PRIVATE LIMITED AAECM6901B U17111GJ2005PTC046153
2.	Address of the registered office	Survey No.768,Ahmedabad Highway, Near Suddheshwar Temple, Jasdand, Gujarat-360050
3.	URL of website	No Website of the Corporate Debtor
4.	Details of place where majority of fixed assets are located	Jasdand, Rajkot
5.	Installed capacity of main products/ services	No Production Activity
6.	Quantity and value of main products/ services sold in last financial year	NIL (FY 23-24)
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	cirp.madhav@gmail.com ,
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	cirp.madhav@gmail.com
10.	Last date for receipt of expression of interest	02/06/2024
11.	Date of issue of provisional list of prospective resolution applicants	07/06/2024
12.	Last date for submission of objections to provisional list	12/06/2024
13.	Date of issue of final list of prospective resolution applicants	17/06/2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	22/06/2024
15.	Last date for submission of resolution plans	25/07/2024
16.	Process email id to submit EOI	cirp.madhav@gmail.com

Note : The above information is provided from the details provided by the Suspended Board of Directors.

Sd/-

Mr. Rahul Nareshbhai Shah

Resolution Professional

Reg No- IBBI/IPA-001/IP-P02170/2020-2021/13367

Validity of AFA till 30.06.2025

20 Sudershan Society, Part 2, Naranpura, Ahmedabad

Date :18/05/2024

Place : Ahmedabad

EC issues notice to BJP candidate Gangopadhyay over Mamata remarks

DAMINI NATH & ATRIMITRA
NEW DELHI, KOLKATA MAY 17

THE ELECTION Commission Friday issued a show-cause notice to former Calcutta High Court judge and BJP's Tamluk candidate Abhijit Gangopadhyay over his recent remarks about West Bengal Chief Minister Mamata Banerjee after finding that it was "improper" and prima facie a violation of the Model Code of Conduct.

"Mamata Banerjee, how much are you being sold for? Your rate is Rs 10 lakhs, why? Because you're getting your makeup done by Keya Seth? Mamata Banerjee, is she even a woman? I keep wondering sometimes," Gangopadhyay had allegedly said as per an English translation included in the TMC's complaint.

The EC said that upon examination of the comment, it was found to be "improper, injudicious, beyond dignity in every sense of term, in bad taste and to be prima facie violative of the...MCC and Commission's advisory dated March 1, 2024." The EC has sought a response



Ex-judge's remarks 'improper, injudicious', says EC

from the former judge by 5 pm on May 20. West Bengal Women and Child Development Minister Shashi Panja said Friday, "How can a former judge make such a comment on a woman Chief Minister. The comment is so derogatory that I cannot repeat it. Is this BJP's culture? No BJP leader has protested against the comment. However, BJP's silence

is expected as their Prime Minister (Narendra Modi) never uttered a word on Manipur. They never took steps against Brij Bhushan Sharan Singh."

TMC leader Santanu Sen and Minister of State, Health and Family Welfare, Chandrima Bhattacharya, among other ruling party leaders, condemned Gangopadhyay's comment.

"A leader who has worked as a politically-minded upholder of the legal system and then went to the BJP, has made a disgusting comment about the only woman Chief Minister of the

country," said Sen.

As per the MCC, parties and candidates should not criticise aspects of private lives of opponents; should not make unverified allegations; and should not make statements that may be malicious or offending decency and morality. In its March 1 advisory to parties before the Lok Sabha elections, the EC had reminded them to follow the MCC and maintain decency in political discourse. It also said that parties and candidates should refrain from any actions that may be seen as repugnant to the dignity of women.



Shah at a roadshow in Ranchi on Friday. PTI

Shah holds rally in Rae Bareilly, welcomes rebel SP MLA to BJP

EXPRESS NEWS SERVICE
LUCKNOW, MAY 17

UNION HOME Minister Amit Shah Friday addressed a rally in the Congress bastion of Rae Bareilly for the second time in five days and formally welcomed rebel Samajwadi Party MLA Manoj Pandey to the BJP fold.

The rally in the senior legislator's Assembly segment of Unchahar came on a day top INDIA bloc leaders — Sonia Gandhi, Rahul Gandhi, Priyanka Gandhi Vadra and Akhilesh Yadav — campaigned in Rae Bareilly and adjoining Amethi.

With the BJP's Rae Bareilly and Amethi candidates, Dinesh Pratap Singh and Smriti Irani, respectively, present on stage, Shah slammed the Gandhis, saying they considered both constituencies their "family seats".

On May 12, Shah had held a public meeting in Rae Bareilly, the only Assembly segment under the Lok Sabha seat that was won by BJP in the 2022 Uttar Pradesh elections. The SP won the remaining four segments.

He had also visited Pandey at his home in Rae Bareilly, telling him: "Main hoon na (I am there)."

Pandey, a three-term MLA from Unchahar, had defected from SP with other legislators and cross-voted for BJP candidates in the Rajya Sabha elections in February. He had resigned from the post of SP Chief Whip hours before the Rajya Sabha polling. He had also spoken out against then SP leader Shashi Prasad Maurya's contentious remarks on the Ramcharitmanas. In March, the Centre provided him 'Y'-category

security cover. Pandey was not campaigning since he had not resigned from the primary membership of the SP to formally join BJP.

The MLA is known to have strong support among the Brahmin community not only in Rae Bareilly, but also in Amethi.

Both Irani and Dinesh Pratap Singh wanted the leadership to announce Pandey's entry so that he could campaign for them. The campaigning is ending in this phase on Saturday evening. BJP leaders said this was why Shah landed in Rae Bareilly after five days.

While Priyanka Gandhi is staying in Rae Bareilly and campaigning aggressively holding more than 10 public meetings everyday seeking vote for Rahul, BJP candidate Dinesh Pratap Singh was not even getting open support of its only MLA Aditi Singh who did not campaign even once for him. She was only seen once on stage during Amit Shah's rally on May 12.

Who is Bibhav Kumar, at the centre of Maliwal row

JATIN ANAND
NEW DELHI, MAY 17

IN THE eye of the latest storm to hit the Aam Aadmi Party (AAP), Delhi Chief Minister Arvind Kejriwal's aide Bibhav Kumar is the subject of headlines after the party's sole woman Member of Parliament (MP) — Rajya Sabha MP Swati Maliwal — accused him of physical assault, verbal abuse, criminal intimidation and molestation at the AAP chief's official residence earlier this week.

Who is he?

Kumar, considered the "bridge" to Kejriwal in addition to being his eyes and ears, according to insiders, has been a man Friday to the Aam Aadmi Party convener since before the party came into existence. According to AAP insiders, Kumar handles everything from insulin doses for the Delhi CM, who is a heavy diabetic, to his personal phone.

He was an employee at Kabir, an NGO run by Kejriwal's closest aide and deputy, Manish Sisodia, before being associated with Kejriwal. Over time, he was chosen by Kejriwal as his personal secretary; this was well before the AAP was formed in October, 2012 by which time he had, according to insiders, become more or less the AAP chief's "shadow".

Kumar initially handled communication for both Kejriwal and Sisodia before being chosen by Kejriwal to look after the expansion of the party.

Temple vs Samvidhan & some lowly concerns in battle for Faizabad

MAULSHREESETH
AYODHYA, MAY 17

WITH THE Ram temple consecration ceremony featuring repeatedly in the BJP's high-octane election campaign, the Faizabad Lok Sabha seat, under which Ayodhya falls, has become a prestige battle for the party as the Opposition tries to turn the narrative from "Ram" to "Samvidhan" (Constitution).

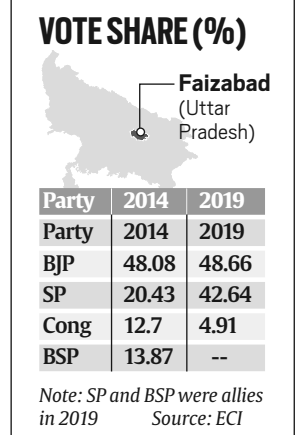
Locking horns in the high-profile constituency, which votes in the fifth phase on May 20, are nine-time MLA Awadhesh Prasad of the SP, considered the party's Dalit face, and sitting BJP MP Lallu Singh, one of the BJP leaders who said the party needs 400 seats to "change the Constitution".

Singh's campaign revolves around Narendra Modi. He tells people the Prime Minister fulfilled a 500-year-old dream with the consecration of the Ram temple and will similarly bring Lord Krishna to Mathura now.

His campaign songs remind people how those who "fired upon Ram bhakts" — it is a reference to the police action by then SP government led by Mulayam Singh Yadav against kar sevaks in 1990 — are now trying to oppose Chief Minister Yogi Adityanath.

The BJP, which is confident of victory, is also talking about "the drastic infrastructure improvement" in Ayodhya — railway station, roads and the upcoming Ayurveda Medical College.

"Where is the contest?..."



There is no contest in Ayodhya. Who would have thought such a day would come. There are wider roads, better businesses and Ayodhya is on the global map, all thanks to Yogi and Modiji," says Ayodhya Mayor Girish Pati Tripathi.

However, Lallu Singh's remarks on the Constitution have given SP chief Akhilesh Yadav ammunition to target the BJP. "Roti, kapda, makan hai zaroori, lekin humare liye Samvidhan bachana bhi hai zaroori (Food, clothes and houses are necessary, but it is also necessary to save the Constitution)," he told a gathering in Faizabad recently.

In a constituency where Dalits make up almost a quarter of the electorate, the SP is banking on Prasad to get a chunk of the community's votes.

The Faizabad Lok Sabha seat has five Assembly segments, four (Daryabad, Rudauli,

Bikapur and Ayodhya) of which are held by the BJP, while one (Milkipur) is represented by Prasad.

In the recent past, the Faizabad Lok Sabha seat has been won by the SP (1998), BSP (2004), Congress (2009) and the BJP (1999, 2014 and 2019). In the 2019 polls, when the SP and BSP contested the polls in alliance, Lallu won by a margin of over 65,000 votes, far less than the over 1 lakh margin in 2014 when both SP and BSP contested separately.

Prasad, the sitting Milkipur MLA, has been emphasising his "local connect" and also invoking Ram for a different reason. "Not only do I belong to Ayodhya, but Ram is in my heart as my family members — brother, father and father-in-law — have Ram in their names," he says.

Away from the high-octane campaign, Ayodhya residents are happy about the Ram temple and its tertiary benefits but want the government to lend an ear to their concerns over possible loss of shops due to road widening in the future, and VVIP movements.

Along the Ram Path, the newly-expanded road leading up to the temple, Shashi Pandey and Geeta Singh — both in their 50s — sit at the shop owned by Geeta.

Shashi is a little frustrated as she has just quit her Rs 5,000-a-month job of a cook as it needed walking 1.5 km due to non-availability of public transport or restrictions for VVIP movement.

"Earlier, I would walk, but it is not possible now in the heat. So, I decided to just quit," she says, adding that she applied to work in the locker room of the Ram temple but it didn't work out.

Geeta, a widow whose only source of income is her shop, admits business has been brisk since the consecration ceremony, but there has been a downside. "We also got compensation for the portion of the shop that we lost due to road expansion. But that has been spent in renovation. Not just us, even pilgrims are troubled as they have to walk on many days... We thought the barricading would be removed eventually, but we still remain restricted behind them," Geeta says.

A kilometre ahead, on the road leading to Naya Ghat, Sunder Prasad, who runs a confectionery shop, says: "We are happy that there is change in Ayodhya, but... during VVIP movement, it becomes difficult for me to drop my children to school."

Besides, the improvements seem to be restricted to Ayodhya. About 35 km away in Nakka area of Faizabad town, once seen to be the centre of Faizabad district, life for many has not changed.

"Yahan jab SP samarthak hain, aap aage jaiyive (Everyone here is a SP supporter, please talk to someone else)," says Mohammad Irfan, a flower seller. Ayodhya may have seen development, but nothing has changed in Faizabad, he says.

MEA: Chabahar port important for supplying aid to Afghanistan

New Delhi: Days after the US warned of sanctions following India and Iran sealing the deal on Chabahar port, India said on Friday that the US has shown an understanding of the importance of the Chabahar Port operations for continued humanitarian supplies to Afghanistan, and a "narrow view" should not be taken on the long-term agreement. Ministry of External Affairs' official spokesperson Randeep Jaiswal said, "The US has shown an understanding of the importance of the Chabahar port operations for continued humanitarian supplies to Afghanistan and to provide Afghanistan with economic alternatives." Earlier this week, India and Iran signed a 10-year agreement that provided for Indian operations at the Chabahar port. ENS

SPAIN DENIES ENTRY TO SHIP FROM INDIA

New Delhi: Spain has refused permission for a ship carrying arms to Israel to dock at a Spanish port, Foreign Minister José Manuel Albares said Thursday.

ENS

ICMR NIRRH ICMR-National Institute for Research in Reproductive and Child Health
J.M. Street, Parel, Mumbai 400012

Advt. No. ICMR-NIRRH/PROJ./BJ/182/2018

Online applications are invited up to 30th May 2024 for following Human Resource Positions viz. **Scientist 'D' (Medical or Non-Medical) [1 No.]** for our non-institutional project, to be filled up on purely contract basis. The link for applying online is <https://project.nirrh.res.in/>. For detailed advertisement please visit our websites at www.icmr.nic.in & www.nirrh.res.in. Please note that, corrigendum / addendum / further information; if any; in respect of this advertisement, will be published on our websites only.

Sd/- Director

FORM G

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3	URL of website	No Website of the Corporate Debtor
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6	Quantity and value of main products/ services sold in last financial year	NIL (FY 23-24)
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8	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	cirp.madhav@gmail.com,
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Note: The above information is provided from the details provided by the Suspended Board of Directors.
Date: 18/05/2024
Place: Ahmedabad

Sd/- Mr. Rahul Nareshbhai Shah (Resolution Professional)
Reg No- IBB/IPA-001/IP-P02170/2020-2021/13367 • Validity of AFA till 30.06.2025
20 Sudershan Society, Part 2, Naranpura, Ahmedabad

VISTAAR FINANCE
Registered Office at Plot No.59&60-23, 22nd Cross, 29th Main, BTM Layout Stage 2, Bengaluru-560076
Branch Office: Office No 312, 5th Floor, New Opera House, Near Civil Char Rasta, Banrol Road, Surat

Authorized officer Details- Mr. Mehul Vitthalni (Mobile No 9327778889) and Mr. Indrajeetsinh Vaghela (Mobile-7874118783)

Notice of Sale Of Immovable Properties Through Private Treaty

Sale of Immovable Property Charged to the Company under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.

The undersigned as Authorized officer of **Vistaar Financial Services Private Limited** has taken over possession of secured Assets pursuant to Notice issued Under Section 13 (2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Security Interest (Enforcement) Rules, 2002 of right to sale the same "as is where is, as is what is, whatever there is and without recourse basis" for realization of Company dues of Rs. 52,92,767.61/- (Rupees Fifty Two Lakh Ninety Two Thousand Seven Hundred sixty seven and sixty one Paisa Only) as of 15-05-2024 with future interest @ 15.00% per annum with effect from 16-05-2024 and other applicable charges, expenses etc. As demanded in our demand notice and expenses until payment in full due to secured creditors for Loan account Number 02505BML00084.

In terms of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read Security Interest (Enforcement) Rules, 2002, public at large and in particular to the Borrower/ Co-Borrower/ Mortgagor (s)/ Guarantor(s) is informed that in pursuance of possession taken by Secured Creditor, the secured assets/property as mentioned in the schedule are available for sale through Private Treaty as per terms and conditions agreeable to the Company for realization of its dues "as is where is, as is what is, whatever there is and without recourse basis" for recovery of dues of purchase terms and conditions for sale of property through Private Treaty areas under-

- Sale through Private Treaty will be conducted by executing necessary documents with Proposed purchaser on 04-06-2024 "as is where is, as is what is, whatever there is and without recourse basis".
- The purchaser will be required to deposit 25% of the sale consideration on the next working day of receipt of Bank's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter.
- The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above.
- The intending purchaser is required to submit amount of the Earnest Money Deposit (EMD) by way of Demand Draft drawn on any nationalized or scheduled Commercial Bank in favor of "Vistaar Financial Services Pvt. Ltd" payable AT PAR, on or before date and time mentioned along with hard copies of the following self attested documents. (Copy of PAN card and Copy of proof of address (Passport, Driving License, Voter's I-Card or Achar Card, Ration Card, Electricity Bill, Telephone Bill, Registered Leave License Agreement)
- Failure to remit the amount as required under clause (2) above, will cause forfeiture of amount already paid including 10% of the amount paid along with application.
- In case of non-acceptance of offer of purchase by the Company, the amount of 10% paid along with the application will be refunded without any interest.
- The property is being sold with all the existing and future encumbrances whether known or unknown to the Company. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims / rights / dues.
- The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date.
- The Company reserves the right to reject any offer of purchase without assigning any reason.
- In case of more than one offer, the Bank will accept the highest offer.
- The interested parties may contact the Authorized Officer for further details / clarifications and for submitting their application.
- The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property.
- Sale shall be in accordance with the provisions of SARFAESI Act / Rules as amended from time to time and last date of submission of application with 10% of EMD will be 03-06-2024

Name of Borrower, Co-Borrower, Mortgagor, Loan No.	Descriptions of the Property/Properties	Reserve Price Below which Property will Not Sold
1. Mr. Biren Govindbhai Shah	Property No 1: All that piece and parcel of the immovable property bearing shop no G-17 on the Ground Floor, admeasuring 423.08 sq.ft. Super built up area & 21.38 sq.mtrs. Built up area along with undivided proportionate share admeasuring 16.82 sq.mtr. In the land of Silver Plaza constructed on the Plot No. 1 to 7 & 164 to 182 of "Silver Point" situated on the non agriculture land bearing block no 112/A admeasuring He 1-97 are 51 sq. mtrs. Of mouje village Bagumara Sub district & Taluka Palsana, Dist. Surat-394305, bounded as under: East-Adjoining Road, West: Adj Boundary of Complex, South: Adjoining Road, North: Adj Boundary of Complex.	Rs 15,00,000/- (Rupees Fifteen Lakh Only)
2 Mrs. Deepa Biren Shah 3 Ms. Krishna Creation Account No 02505BML00084	Property No 2: All that piece and parcel of the immovable property bearing shop no G-18 on the Ground Floor, admeasuring 423.08 sq. ft. Super built up area & 21.38 sq.mtrs. Built up area along with undivided proportionate share admeasuring 16.82 sq. mtr. in the land of Silver Plaza constructed on the plot no 1 to 7 & 164 to 182 of "Silver Point" situated on the non agriculture land bearing block no 112/A admeasuring He 1-97 are 51 sq. mtrs. Of mouje village Bagumara Sub district & Taluka Palsana, Dist. Surat-394305, bounded as under: East-Adjoining Road, West: Adj Boundary of Complex, South: Adjoining Road, North: Adj Boundary of Complex.	Rs 15,00,000/- (Rupees Fifteen Lakh Only)

Date: 18-05-2024
Place: Surat

Authorized Officer
Vistaar Financial Services Private Limited

Ahmedabad

GOVERNMENT OF INDIA
MINISTRY OF TEXTILES
OFFICE OF THE DEVELOPMENT COMMISSIONER (HANDICRAFTS)
HANDICRAFTS AWARD 2023

The Office of Development Commissioner (Handicrafts) confers Handicrafts Awards, the highest in the Handicrafts sector, to outstanding craftsman in recognition of their contribution towards the growth & development of its craft. Online applications are invited from eligible craftsman for Handicrafts Awards 2023 as per following award categories:

Name of Award	Category	No. of Awards		
Ship-Guru Award	Crail Category Exclusively for Women	05		
	Total	06		
National Award	Craft Category	Metal ware	01	
		Wood work	01	
		Cane & Bamboo & forest -based product	01	
		Stone ware	01	
		Pottery, ceramics and terracotta	01	
		Paintings	01	
		Jewellery and semi -precious gem stone	01	
		Paper Machie crafts and paper crafts	01	
		Artistic textiles	01	
		Handmade Carpet/Rug/Durries	01	
		Toys and dolls, puppet, games and kites	01	
		Miscellaneous crafts	01	
		Women artisan	01	
		Young Artisan below 30 years	01	
		Dwiyang artisan	01	
		Endangered craft	01	
		Tribal artisan	01	
			Total	19

- For more information regarding eligibility criteria, age, experience, application form etc., details can be seen & downloaded from the website of Office of the Development Commissioner (Handicrafts) (www.handicrafts.nic.in) followed by click on "advertisement". For any information/assistance, applicant may contact nearest Handicrafts Service Centre (HSC).
- The application duly filled-up and completed in all respects along with handicrafts entries/ required documents should be submitted to the nearest Handicrafts Service Centre latest by 20th June, 2024.

cbc 41103/13/00017425

